CENTRAL ADMINISTRATIVE TRIBUNAL PRINCIPAL BENCH

CCP No.153/96 in OA.No.304/94



Dated New Delhi, this 7th day of June, 1996.

HON'BLE MRS. LAKSHMI SWAMINATHAN, MEMBER(J) HON'BLE MR. R. K. AHOOJA, MEMBER(A)

- Smt. Nirmal Sharma W/o Shri K. S. Gautam R/o H-316, Sarojini Nagar
- 2. K. S. Gautam
 S/o Late Shri Duli Chand Gautam
 R/o H-316, Saorjini Nagar
 NEW DELHI. ... Petitioners
 By Advocate: Shri D. P. Avinashi

versus

Union of India, through

- 1. Rama Chandran
 Secretary
 Ministry of Urban Development
 NEW DELHI.
- 2. Y. P. Singh
 Director
 Directorate of Estates
 Government of India
 Nirman Bhawan
 NEW DELHI.
- 3. P. M. Misra
 Estate Officer
 Directorate of Estates
 Government of India
 Nirman Bhawan
 NEW DELHI.

... Respondents

ORDER (Oral)

Mrs. Lakshmi Swaminathan, M(3)

This CCP has been filed by the petitioners alleging that the respondents have committed contempt of the order of this Tribunal dated

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24.5.94 in OA.304/94. The learned counsel for the petitioners submits that a review application filed against this by the original respondents has been dismissed on 6.1.95. Similarly, he states that Special Leave Petition filed by the respondents in the Supreme Court has also been dismissed, although he states that he is not aware of the details of the date of that order.

The learned counsel for the petitioners submits that inspite of the order of the Tribunal dated 24.5.94, the respondents have now issued an eviction order dated 18.4.94 at page 17 of the paper book, to vacate the premises, viz. H-316, Sarojini Nagar, New Delhi.

We have considered the matter. Having regard to the provisions of Section 20 of the Contemptof Courts Act, 1971, this CCP is hopelessly barred by time. Accordingly, it is dismissed.

It is open to the applicant to take any proceedings he may be advised in accordance with

law.

(R. K. Ahooja) Member(A)

(Mrs Lakshmi Swaminathan)
Member(J)

Jakoh Smethe

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